

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, PRINCIPAL BENCH,
NEW DELHI
Company Appeal (AT) No. 159-161 of 2020

IN THE MATTER OF:

Ankur Jain

...Appellant

Versus

Yogesh Bothra

...Respondent

Present: -

For Appellant: Mr. Punit Singh Bindra and Ms. Simran Jeet, Advocates.

For Respondent: Ms. Swetab Kumar (Caveator), Mr. Gauraj Shah and Mr. Yogesh Bothra, Advocates.

O R D E R
(Virtual Mode)

08.03.2021 Learned Counsel for the Appellant is directed to file Photo Copy of the Orders proceeding from 05th October, 2020 to till date in CP 1040/2020 in CP 991/MB/2020.

Learned Counsel for the Respondent proposed to file an Affidavit in order to certain documents on record, permitted to do so within two weeks, the Respondent is directed to serve the copy to the Appellant Counsel before filing.

Rejoinder, if any, may file within one week thereafter.

Let the matter be fixed on **22nd April, 2021**.

Interim directions to continue.

[Justice Anant Bijay Singh]
Member (Judicial)

[Dr. Ashok Kumar Mishra]
Member (Technical)

SC/Kam.